

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 443/MP/2024**

Subject : Miscellaneous Petition under Regulation 102 'Power to Relax' and under Regulation 103 'Power to Remove Difficulty' of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 read with Regulations 65 and 69 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for relaxation of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Date of Hearing : **14.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL)  
and 46 Others

Parties Present : Shri Dilip Naresh Rozekar, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri Arjun Malhotra, PGCIL  
Ms. Kirti, PGCIL

**Record of Proceedings**

The Petitioner's representative submitted that the instant Petition had been filed seeking relaxation of timelines for filing the transmission tariff Petitions beyond 30.11.2024 as prescribed under Regulation 9(2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 (2024 Tariff Regulations) on the grounds that the Commission notified the tariff Forms in June 2024 and the Statement of Reasons (SOR) was issued in the month of July 2024, as a result of which the Petitioner could introduce the said required changes in its system/software only in July 2024. He further submitted that the Petitioner thereafter started filing the transmission tariff Petitions from the month of July 2024.

2. The Petitioner's representative further submitted that the tariff filing formats require detailed reconciliation with accounting records that consume significant time and urged the Commission to grant an additional 180 days' time or extend the Petition filing deadline to 31.5.2025, whichever is later, as prayed for in Paragraph 14 of the instant Petition, by exercising its 'Power to Relax' and 'Power to Remove Difficulty' under Regulations 102 and 103, respectively, as per the 2024 Tariff Regulations read



with Regulations 65 and 69 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

3. Having heard the Petitioner's representative, the Commission admitted the Petition and reserved the order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

